NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 39(ND)16 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2016

NAME OF THE COMPANY: M/s. Sh. Deepak Bhatia & Ors. V/s. M/s. Bhatia Cranes Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION		REPRESENTATION	SIGNATUR
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Rejoinder has been filed by the petitioner today. It is pointed out by the learned counsel for the petitioner that despite the interim order dated 8.3.2016, restraining the respondents from disposing off the machinery or any other fixed assets of the company, the respondent has disposed off the cranes and wilfully disobeyed the order of this bench. The learned counsel for the petitioner submits that he shall be filing an appropriate application in this respect during the course of the day.

To come up for arguments on 24.08.2016

Sol-(Ina Malhotra) Member (Judicial)

Sd1-(R.Varadharajan)

Member (Judicial)